IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Miscellaneous Appellate Jurisdiction)
M.A. No. 124 of 2018
……..

Vandana Devi & Others …. ..... Appellants

Versus

Aruna Choudhary & Another …. ..... Respondents

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

….....

For the Appellants : Mr. Rajiv Anand, Advocate.
For the Respondent No.2: Mr. Ashutosh Anand, Advocate.

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05/17.04.2021.

When the matter is taken up, learned counsel for the United India Insurance Company Limited, Mr. Ashutosh Anand has submitted that though the copy of memo of appeal and impugned order have been served upon United India Insurance Company Limited, but till date, instruction has not been received, because of Covid-19 pandemic, as such, the appeal may be listed after three weeks.

Considering the same, let the appeal be listed in the monthly list of May, 2021.

(Kailash Prasad Deo, J.)

Sunil/-